### ग्रह्याय-दो

किंग जार्ज मेडिकल कालेज ग्रौर गांधी मेमोरियत एण्ड एसोसियेटेड हास्पिटल (ग्रहण करना) ग्रिधिनियम, 1983 का निरसन

उत्तर प्रदेश ऋधि-नियम संख्या 10 उन् 1983 का निरसन और अपनाद 2-(1) किंग जार्ज मेडिकल कालेज और गांधी मेमोरियल एण्ड एसोसियेटेड हास्पिटल (ग्रहण करता) अधिनियम, 1983 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन और किसी न्यायालय के किसी निर्णय, डिकी या आदेश के हीते हुए भी निरसित ग्रिधिनियमिति के भ्रियोन राज्य संरकार या उसके ग्रिधिकारियों द्वारा की गई प्रत्येक नियुक्ति, जारी किया गया आदेश, सूजित किया गया गय, कृत कोई कार्य या कार्यवाही या किये जाने, जारी किये जाने, सृजित किये जाने, की गयी या किये जाने के लिए तांत्पित ऐसे मामले से संज्यवहार करने के लिए उत्तर प्रदेश राज्य विश्वविद्यालय ग्रिधिनियम, 1973 द्वारा या अधीन सशक्त लखनऊ विश्वविद्यालय के ग्रिधिकारियों या प्राधिकारी या अन्य निकाय द्वारा कमशा की गई नियुक्ति, जारी किया गया ग्रादेश, की गयी कार्यवाही या किया गया कार्य समझा जायगा ।

## ञ्रध्याध-तीन

उत्तर प्रदेश राज्य विश्वविद्यालय ग्रिधिनियम, 1973 का संशोधन

उत्तर प्रदेश ग्रधि-नियम संख्या 29 सन् 1974 द्वारा यथासंशोधित और पुनः श्रधि-नियमित राष्ट्रपति अधिनियम संख्या 10 सन् 1973 में नई धारा 31-ग का 3--उत्तर प्रदेश राज्य विश्वविद्यालय अधिनियम, 1973 की घारा 31-ख के पश्वात्, निम्नलिखित घारा बढ़ा दी जायकी, धर्यात् --

"31-ग—इस ग्रिधिनियम के किसी उपवन्ध में भौर तरसमय प्रवृत्त किसी अन्य विधि में किसी प्रतिकृत वात के होते हुए भी, कोई सहायक ग्राचार्य, सह ग्राचार्य या श्राचार्य को जो, विनियमितीकरण किन जार्ज में हिकल कालेज और गांधी मेमोरियत एण्ड एसोसियेटेड हास्पिटल, लखन में तहर्य श्राधार पर 18 जुलाई, 1981 को या उसके पश्चात् किन्तु 10 अगस्त, 1992 तक सीधी भर्ती या पदोन्नति द्वारा नियुक्त किया गया था और किंग जार्ज में हिकल कालेज ग्रीर गांधी मेमोरियल एण्ड एसोसियेटेड हास्पिटल (ग्रहण करना) (निरसन) श्रिधिनयम, 1998 के प्रारम्भ के दिनांक को इस रूप में सेवा में सेवारत हो शीर ऐसी तदर्थ नियुक्त के समय नियमित नियुक्ति के लिए अपेक्षित ग्रह्मांयें रखता था, ऐसे तदर्थ नियुक्त के दिनांक से मौलिक रूप से नियुक्त किया गया समझा जायगा।

म्राज्ञा से, गणेश शंकर पाण्डेय, विशेष सचिव ।

No. 629(2)/XVII-V-1-1 (KA)-9-1998

Dated Lucknow, March 30, 1998

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the King George Medical College Aur Gandhi Memorial And Associated Hospital (Grihan Karna) (Nirsan) Adhiniyam, 1998 (Uttar Pradesh Adhiniyam Sankhya 15 of 1998) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 28, 1998:

THE KING GEORGE'S MEDICAL COLLEGE AND THE GANDHI MEMORIAL AND ASSOCIATED HOSPITALS (TAKING OVER) (REPEAL) ACT, 1998

(U.P. ACT No. 15 of 1998)
[As passed by the Uttar Pradesh Legislature]

AN ACT

to repeal the King George's Medical College and the Gandhi Memorial and Associated Hospitals (Taking Over) Act, 1983 and to make consequential amendment in the Uttar Pradesh State Universities Act, 1973.



It is hereby enacted in the Forty-ninth Year of the Republic of India as follows:—

### CHAPTER-I

# Preliminary

1. This Act may be called the King George's Medical College and the Gandhi Memorial and Associated Hospital (Taking Over) (Repeal) Act, 1998.

Short title

### CHAPTER -II

Repeal of the King George's Medical College and the Gandhi Memorial and Associated Hospitals (Taking Over) Act, 1983

2. (1) The King George's Medical College and the Gandhi Memorial and Associated Hospitals (Taking Over) Act, 1983 is hereby repealed.

Repeal of U.P. Act no. 10 of 1983 and Savings

(2) Notwithstanding such repeal and any judgement decree or order of any Court, every appointment made, order issued, post created, action taken or thing done or purporting to have been done, issued, created, taken or made by the State Government or its officers under the repealed enactment shall be deemed to have been respectively made, issued, taken or done by officers or authority or other body of the University of Lucknow empowered by or under the Uttar Pradesh State Universities Act, 1973 to deal with such matters.

### CHAPTER\_III

Amendment of the Uttar Pradesh State Universities Act, 1973

3. After section 31-B of the Uttar Pradesh State Universities Act, 1973, the following section shall be inserted, namely:—

"31-C. Notwithstanding anything to the contrary contained in any other provision of this Act and in any other law for the time being inforce, any Assistant Professor, Associate Professor or Professor, who was appointed directly or by

promotion on or after July 18, 1981 but not later than Angust 10, 1992 on adhoc basis in the King George's Medical College and the Gandhi Memorial and Associated Hospitals, Lucknow and is continuing in service as such on the date of the commencement of the King George's Medical College and the Gandhi Memorial and Associated Hospitals (Taking Over) (Repeal) Act, 1998 and possessed requisite qualifications for regular appointment at the time of such ad hac appointment, shall be deemed to be substantively appointed from the date of such ad hac appointment.

Explanation:—For the purposes of this section the words "Lecturer" and "Reader" referred to in this Act, shall mean the "Assistant Professor" and "Associate Professor" respectively."

Insertion or new section 31-C in the President's Act no. 10 of 1973 as amended and re-enacted by U.P. Act no. 29 of 1974

By order, G. S. PANDÉY, Vishesh Sachir.